

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 2301/2015

[Arising out of impugned final judgment and order dated 07-07-2014 in WP No. 17601/1995 passed by the High Court of Judicature at Allahabad]

U. P. FINANCIAL CORPORATION & ANR.

Petitioner(s)

VERSUS

M/S. CARDOLA BOARD MILLS PVT. LTD. & ORS.

Respondent(s)

Date : 25-11-2025 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE DIPANKAR DATTA
HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH

For Petitioner(s) :Mr. Rakesh Uttamchandra Upadhyay, AOR
Ms. Aarti U. Mishra, Adv.
Mr. Harsh Som, Adv.
Mr. Vishal Chauhan, Adv.

For Respondent(s) :Mr. Karan Batura, AOR
Mr. Dipanshu Krishan, Adv.

Mr. Devesh Pratap Singh, AOR
Mr. Rajashekhar V K, Adv.
Mr. Abhaidh Parikh, Adv.
Ms. Shivani Gupta, Adv.
Mr. Anil Gaur, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. As prayed, hearing is adjourned for three weeks.
2. Pleadings be completed in the meanwhile.

(JATINDER KAUR)
P.S. to REGISTRAR

(SUDHIR KUMAR SHARMA)
COURT MASTER (NSH)